

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 1182 of 2020

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Dilchand Ganjhu ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Abhay Kumar Chaturvedy, Advocate

For the Opposite Party : A.P.P.

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6/24.06.2020 Heard the parties.

The petitioner is an accused in connection with Kunda P.S. Case No. 40 of 2017 corresponding to G. R. No. 1704 of 2017.

It has been alleged that the husband of the informant was suspected to have been kidnapped by the T.P.C. extremists.

It appears from the perusal of the case diary that there is no direct evidence which would indicate the complicity of the petitioner in commission of the offence and in fact, all the witnesses who have been examined have suspected the role of the petitioner.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Chatra in connection with Kunda P.S. Case No. 40 of 2017 corresponding to G. R. No. 1704 of 2017.

(Rongon Mukhopadhyay, J)